

FIR No. 839/20  
State Vs Ansar  
PS Harsh Vihar  
u/s 379/411/34 IPC

22.12.2020

Matter is taken up through video conferencing mode.

Present: Ld.APP for the State is stated to be available through Webex.

An application for superdari releasing the vehical DL-5SCJ-1180 has been received through through e-mail

Let reply be called from concerned SHO/IO for 23.12.2020

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

**AJEET** Digitally signed by  
**NARAYAN** AJEET NARAYAN  
Date: 2020.12.22  
16:27:23 -08'00'  
(Ajeet Narayan)  
MM-2/Shahdara/KKD/Delhi  
22.12.2020

FIR No. 839/20  
State Vs. Irshad  
PS Harsh Vihar  
u/s 379/411/34 IPC

22.12.2020

Matter is taken up through video conferencing mode.

Present: Ld. APP for the State is stated to be available through Webex.

An application for superdari releasing the vehical DL-1LP-3856 has been received through through e-mail

Let reply be called from concemed SHO/IO for 23.12.2020

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

**AJEET**  
**NARAYAN**  
(Ajeet Narayan)  
MM-2/Shahdara/KKD/Delhi  
22.12.2020

Digitally signed by  
AJEET NARAYAN  
Date: 2020.12.22  
16:27:06 -08'00'

FIR No. 944/20  
State Vs. Faizan  
PS Harsh Vihar  
u/s 25/54/59 A. Act

22.12.2020

Matter is taken up through video conferencing mode.

Present: Ld. APP for the State is stated to be available through Webex.

An application for grant of bail u/s 437 crpc has been received through e-mail.

Let reply be called from concerned SHO/IO for 23.12.2020

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

**AJEET**  
**NARAYAN**  
(Ajeet Narayan)  
MM-2/Shahdara/KKD/Delhi  
22.12.2020

Digitally signed by  
AJEET NARAYAN  
Date: 2020.12.22  
16:26:43 +08'00'

**State vs. Unknown**  
**FIR No. 044611/2019**  
**PS: Farsh Bazar**  
**U/S: 379 IPC**  
**DL-7SCE-0489**

**22.12.2020**

**Matter is taken up through video conferencing mode.**

Present: Ld.APP for the State is stated to be available through Webex.

An application has been moved on behalf of applicant to release the case property i.e. **vehicle bearing no. DL-7SCE-0489** on superdari through e-mail.

Reply of IO perused. IO has stated in his reply that he has no objection to the release. Hence, arguments are being dispensed with.

In view of above-mentioned, the case property i.e. vehicle bearing no. DL-7SCE-0489 be released to the applicant/rightful owner after verification of his ownership and on preparing the panchnama in terms of judgment of **Manjeet Singh vs State 214 (2014) DLT 646** for the purpose of secondary evidence and obtaining the signatures of accused, if arrested.

All the formalities prescribed in judgement of **Manjeet Singh vs. State** be strictly complied with.

Panchnama alongwith photographs/CD as well as negative of the photographs be filed alongwith charge-sheet.

The application stands disposed off accordingly.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

AJEET  
NARAYAN  
(Ajeet Narayan)  
MM-2/Shahdara/KKD/Delhi  
22.12.2020

Digitally signed by AJEET  
NARAYAN  
Date: 2020.12.22 14:32:38  
+08'00'

**State vs. Sorav**  
**FIR No. 526/2020**  
**PS: Farsh Bazar**  
**U/S: 379 IPC**

**22.12.2020**

**Matter is taken up through video conferencing mode.**

Present: Ld.APP for the State is stated to be available through Webex.

The present bail application was received by way of e-mail

Let reply be called from concerned SHO/IO for 24.12.2020

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

**AJEET**

**NARAYAN**

(Ajeet Narayan)

MM-2/Shahdara/KKD/Delhi

22.12.2020

Digitally signed by  
AJEET NARAYAN

Date: 2020.12.22  
14:33:12 -08'00'

**FIR No. 397/2020**  
**State Vs. Shailender @Shally**  
**PS Farsh Bazar**  
**u/s 356/379/411 IPC**

**22.12.2020**

**Matter is taken up through video conferencing mode.**

Present: Ld.APP for the State is stated to be available through Webex.

An application for grant bail u/s 437 crpc has been received through DLSA shahdara.

Let reply be called from concerned SHO/IO for 23.12.2020

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

**AJEET**

**NARAYAN**

(Ajeet Narayan)

MM-2/Shahdara/KKD/Delhi

22.12.2020

Digitally signed by  
AJEET NARAYAN  
Date: 2020.12.22  
14:33:31 -08'00'

**Rajbala JainVS Kanchan Verma**  
**PS Farsh Bazar**  
**u/s 138 NI Act**

**22.12.2020**

**Matter is taken up through video conferencing mode.**

Present:-

Ld. Counsel for applicant through Webex.  
At request, put up for 23.12.2020.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

**AJEET** Digitally signed by  
AJEET NARAYAN  
**NARAYAN** Date: 2020.12.22  
14:33:51 -08'00'

(Ajeet Narayan)  
MM-2/Shahdara/KKD/Delhi  
22.12.2020

**Jaiparkash Garg VS Pramod Jindal**  
**PS Shahdara**  
**u/s 138 NI Act**

**22.12.2020**

**Matter is taken up through video conferencing mode.**

Present:-

Ld. Counsel for applicant through Webex.

Put up for apperance of both parties on 24.12.2020.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

**AJEET**

**NARAYAN**

Digitally signed by  
AJEET NARAYAN

Date: 2020.12.22  
14:34:11 -08'00'

(Ajeet Narayan)

MM-2/Shahdara/KKD/Delhi

22.12.2020



**FIR No. 240/20**  
**U/s 25 Arms Act**  
**P.S. Farsh Bazaar**  
**State vs Bhim Malik**  
**22.12.2020**

**Matter is taken up through video conferencing mode.**

Present: Ld. APP for the State through Webex.

Ld. LAC for accused.

An application for releasing the accused/applicant Bhim Malik S/o Mahender Malik on personal bond has been received from DLSA.

It is submitted in the application that the accused/applicant has been granted bail by this court on 06.11.2020 subject to furnishing of bail bond of Rs.15,000/- with one surety in the like amount. However, accused/applicant has failed to furnish surety till date.

In view of the averments made in the application and the lapse of time after the passing of the bail order, the application is hereby allowed.

The accused/applicant be released on furnishing personal bond in the sum of Rs.15,000/- to the satisfaction of Jail Superintendent concerned. Jail Superintendent is further directed to transmit the bail bond to the court. Further, in light of above, present order shall be treated as release warrant for accused.

Application is disposed off accordingly. Copy of the order be sent to Jail concerned, for compliance.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

**AJEET**

**NARAYAN**

(Ajeet Narayan)

MM/Shahdara/KKD/Delhi

22.12.2020

Digitally signed by

AJEET NARAYAN

Date: 2020.12.22

15:43:11 +08'00'